

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAPID BUILDWELL LIMITED

Relevant Particulars		
1.	Name of corporate debtor	Rapid Buildwell Limited
2.	Date of incorporation of corporate debtor	25/04/2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No.	U45201DL2005PLC135266
5.	Address of the registered office and principal office (if any) of corporate debtor	D-3, District Centre Saket, South Delhi, New Delhi- 110017
6.	Insolvency commencement date in respect of corporate debtor	21.11.2022
7.	Estimated date of closure of insolvency resolution process	20.05.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Raman Devarajan Registration No: IBBI/IPA-002/IP-N00323/2017-2018/10928
9.	Address and e-mail of the interim resolution professional, as registered with the Board	12 ICT SQ, RA Kidwai Road, Matunga, Mumbai – 400019 Email id: devarajan.raman@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Off no 9, 2 nd floor, 22 Rajabhadur Mansion, Mumbai Samachar Marg, opp. SBI Main Branch, Mumbai – 400001 Email id: ip.rapidbuildwell@gmail.com
11.	Last date for submission of claims	05.12.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rapid Buildwell Limited** on 21 Nov, 2022.

The creditors of **Rapid Buildwell Limited**, are hereby called upon to submit their claims with proof on or before 5 Dec, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: **23 November, 2022**

Place: Delhi



Raman Devarajan
Interim Resolution Professional
IBBI/IPA-002/IP-N00323/2017-2018/10928